

Assistance to Deep-Sea Fishing Industry

*102 SHRI DAULAT SINGH JI JADAJA : Will the Minister of AGRICULTURE be pleased to state :

(a) Whether deep-sea fishing industry has been neglected to favour chartered companies;

(b) Whether Government are aware that numerous big units have ceased deep-sea fishing operation in the last three years; and

(c) Steps being taken to revive the sick fishing units and assist deep-sea fishing industry through various financial concessions and in other ways ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) No, Sir,

While the number of chartered vessels cleared for operation has declined from 83 to 58 during the last 12 months, the number of ownership deep-sea fishing vessels has increased from 68 to 73 during the same period.

(b) and (c) A statement is laid on the Table of the House.

Statement

According to available information only one large business house transferred its two deep sea fishing vessels to another company in July, 1981.

Deep sea fishing industry is relatively new, capital intensive, and has considerable risk. To promote deep sea fishing industry the Government have provided various incentives/facilities some of which are enumerated below :

(i) Augmentation of deep sea fishing fleet through Charter, joint venture, import and indigenous construction;

(ii) Provision of soft loan for the purchase of deep sea fishing vessels through the Shipping Development Fund Committee and grant of 33% subsidy to Indian shipyard for construction of deep sea fishing vessels.

Soft loan for acquisition of deep sea fishing vessels is given to public sector undertakings and Small Indian entrepreneurs. Large business houses coming under the purview of the MRTP Act and FERA are not eligible for soft loan. However, 33% subsidy for construction of such vessels on orders from large business is admissible to Indian Shipyards.

(iii) Accelerated resources survey;

(iv) Training of operatives, viz, skippers, Chief Engineers, radio operators, bosuns, deckhands.

(v) Construction of major and minor fishing harbours with suitable infrastructural facilities.

(vi) Regulation of fishing by foreign vessels through enactment of Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act 1981 and the rules framed under it, to deal effectively with the problem of poaching in our waters by unauthorised vessels.

Asian Games Seating Capacity And Tickets Printed

*108. SHRI E. BALANANDAN : Will the Minister of SPORTS be pleased to state :

(a) what was the total Asian Games seating capacity for all events and all days excluding Yachting;

(b) for what percentage of the total capacity were tickets needed to be printed after keeping some percentage of capacity reserved for invitees;